

(c) the Government's reaction to such companies?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) So far 275 companies have submitted proposals for dilution of equity in accordance with the directives issued by the Reserve Bank of India under Section 29(2) (a) of the Foreign Exchange Regulation Act, 1973.

(b) While no company has refused to comply with the FERA directive, firm proposals have not yet been received from 7 companies.

(c) Directives issued under the FERA are statutory in Character and failure to comply with them would attract the penal provisions of the Act.

Reservation of S.C./S.T. in S.T.C./M.M.T.C./P.E.C.

3335 SHRI SHIV SAMPATI RAM: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION be pleased to state:

(a) whether it is a fact that Ministry of Home Affairs vide their Memorandum No. 5/1/63-SCT(1) dated 4th March, 1964 provides reservation for SC & ST in the services under the Public Sector Undertakings like State Trading Corporation etc;

(b) whether it is also a fact that O. M. No. 27/2/71-Estt. (SCT) dated 27th November, 1972 provides reservation for Scheduled Castes and Scheduled Tribes in posts filled by Promotion—Promotions on the basis of Seniority-cum-Fitness;

(c) if so, what was the total number of employees in State Trading Corporation, Minerals and Metals Trading Corporation and Project Equipment Corporation etc. during the year 1965 and total number of SC & ST employees amongst them; and

(d) how many employees have been recruited and promoted in Corporations mentioned above since 1965 and upto 31st December 1977 and what is the proportionate share of SC & ST in each category out of the total number of employees and detail thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI ARIF BEG): (a) to (d). The information is being collected and will be laid on the Table of the House.

सुपर बाजार द्वारा निर्माणकर्ताओं की बजाय विचौलियों से वस्तुएं खरीदी जाना

3336. श्री चन्द्रदेव प्रसाद वर्मा : क्या वाणिज्य तथा नागरिक प्रगति और सहकारिता मंत्री यह बनाने की कृपा करेंगे कि कोम्प्यारेटिव स्टोर्स लिमिटेड दिल्ली द्वारा चलाये जाने वाले सुपर बाजार में बेची जाने वाली वस्तुये सीधे निर्माणकर्ताओं से न लेकर विचौलियों से खरीदी जाती है जिससे उपभोक्ताओं को अधिक कीमत देनी पड़ती है और सुपर बाजार को भी घाटा हो रहा है ?

[वाणिज्य तथा नागरिक प्रगति और सहकारिता मंत्रालय में राज्य मंत्री (श्री कृष्ण कुमार गोयल) : कोम्प्यारेटिव स्टोर लिमिटेड (सुपर बाजार), दिल्ली विनिमित्त वस्तुओं की खरीद ग्राम तौर पर सीधे विनिर्माताओं से प्रथम उनके द्वारा प्राधिकृत एजेंटों से करता है। जहाँ तक कृषि वस्तुओं जैसे—दालों, चावल, चीनी आदि का संबंध है, ये वस्तुयें राष्ट्र स्तरीय सहकारी संगठनों, जहाँ-कहीं सम्भव है, तथा कमोशन एजेंटों/थोक विक्रेताओं से मूकासिब मूल्यों पर खरीदी जाती है। इसमें सुपर बाजार को हानि नहीं हो रही है। इसके द्वारा बेची जाने वाली वस्तुओं के फुटकर मूल्य ग्रामतौर पर खुले बाजार में चल रहे मूल्यों से कम होते हैं।